

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**NEW DELHI**

R.A. No. 214/91 In  
 O.A. No. 196/90  
 T.A. No.

199

DATE OF DECISION 19-12-91

Shri Hari Om Gupta

Petitioner

Advocate for the Petitioner(s)

Versus

Union of India through the  
Secy., M.H.A. & Another

Respondent

Advocate for the Respondent(s)

**CORAM**

The Hon'ble Mr. P.K. Kartha, Vice-Chairman (Judl.)

The Hon'ble Mr. D.K. Chakravorty, Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(Judgement by Hon'ble Mr. P.K. Kartha, V.C.)

The petitioner in this R.A. is the original applicant in OA-196/90 which was disposed of by judgement dated 8.3.1991. On careful consideration, we see no error of law apparent on the face of the judgement. The petitioner has also not brought out any fresh facts warranting a review of the judgement. Accordingly, RA-214/91 is rejected.

*D.K. Chakravorty*  
 (D.K. Chakravorty)  
 Administrative Member

*P.K. Kartha*  
 (P.K. Kartha)  
 Vice-Chairman (Judl.)